

[Mr. Deputy-Speaker]

The question is :

"That clause 2 stand part of the Bill"

*The motion was adopted.*

*Clause 2 was added to the Bill*

*Clause 1, the Enacting Formula and the title were added to the Bill.*

SHRI K. C. PANT : I beg to move :

"That the Bill be passed"

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed"

*The motion was adopted.*

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18.32 hrs.

#### DETENTION OF MEMBER

*(Shri George Fernandes)*

MR. DEPUTY-SPEAKER : I have to inform the House that the Speaker has received the following telegram dated the 9th May, 1968 from the Judicial Magistrate, First Class, Khavda, Kutch :

"Shri George Fernandes, Member Lok Sabha, having been produced by police for the offence under sections 143, 145 and 188 of the Indian Penal Code, detained under custody by me under the powers under section 344 Criminal Procedure Code."

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18.33 hrs.

#### MOTION RE. AMENDMENT TO PARADIP PORT TRUST (PROCEDURE AT BOARD MEETINGS) RULES

MR. DEPUTY-SPEAKER : The House will now take up the motion to be moved by Shri Srinibas Misra regarding Paradip Port.

SHRI SRINIBAS MISRA (Cuttack) : I beg to move :

"This House recommends that the following amendment be made in the

Paradip Port Trust (Procedure at Board Meetings) Rules, 1967, published in the Gazette of India by Notification No. GSR 1669, dated the 31st October, 1967 and laid on the Table on the Table on the 22nd November, 1967, namely :

to rule 5, the following proviso be added, namely :

Provided that the decision taken on the items so added shall be subject to confirmation by the next meeting of the Board which shall consider the matter and may confirm, rescind, alter or vary the decisions taken and may also provide for ancillary matters arising therefrom."

This refers to the Paradip Port, which is called a major port, although it is still a minor port; and I do not know how long it will continue to remain a minor port. It is a port where the cargo is nil; there is no road; an express highway was to be constructed, but it has not been taken up; there is no connection between the railway line on the east coast of India and the Paradip port, although there is a plan that this railway line will be constructed. Though the State Government spent Rs. 1.8 crores on this port, it is not yet paid back to the State Government.

Now a Board has been constituted under the Major port Trusts Act, 1963. In order to appreciate the scope of the amendment suggested by me, I would briefly describe the powers of this Board, what this Board will do.

The Board consists of a chairman and representatives of various interests in the State. The Board and delegate powers to the Chairman. The Board can, under sections-66 and 75, borrow money on securities of the property of the Port. Then, the Board can make regulations and the Board can also execute works and allow private contractors to construct berths. The Chairman is empowered to direct this and then report to the Board. I will specially refer you to section 94 of the Act, which says :

"Notwithstanding anything contained in section 93 the Chairman may direct the execution of any work the cost of which does not exceed such maximum